

4999 of 2019 have been enlarged on bail by putting certain conditions.

6. After hearing the learned counsel for the parties and considering the fact that the petitioner is in custody since 11.10.2018 in connection with the present case and also the fact that other two co-accused namely Raj Kumar Munda and Ramesh Munda have been enlarged on bail whose bail application was earlier rejected by this court along with the petitioner in B.A. No. 4999 of 2019 vide order dated 06.08.2019, the petitioner is directed to be enlarged on bail on furnishing bail bond of Rs.. 25,000/- (Rs. Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned AJC-VIII, Ranchi, in connection with Kanke P.S. Case No. 115 of 2018, corresponding to S.T. No. 101 of 2019, on the following conditions:

- (i) One of the bailor should be a close family member of the petitioner.
- (ii) The petitioner will give his mobile number before the learned court below which he will not change during the pendency of the case before the learned court below without prior permission of the court.
- (iii) The petitioner shall appear before the learned court below personally on each and every date and on account of even single default, his bail bond will be cancelled by the learned court below. The petitioner shall fully co-operate with the proceedings.

7. The instant bail application is allowed with the aforesaid conditions.

8. Let this order be communicated to the court concerned through FAX.

(Anubha Rawat Choudhary, J.)